

(TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 12-August, 1999.

NOTIFICATION

S.No. F.No. 204/22/98-ITA-II. - It is notified for general information that M/s. Residency Housing Finance Limited, has been approved by the Central Government for the purposes of section 36(1)(viii) of the Income tax Act, 1961, for the assessment years 1999-2000.

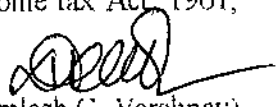
2. The approval is subject to the condition that:

i) the company has been main object to carrying on the business of providing long term finance for construction or purchase of houses for residential purposes;

ii) the company submits every year a copy of its audited profit and loss account and balance sheet alongwith a statement of deduction claimed under this section before its due date for filing return of income under section 139(1) of the Income tax Act, 1961;

iii) special reserve as required is created and maintained as per the Act; and

iv) all other conditions contained in section 36(1)(viii) of the Income tax Act, 1961, are fulfilled.


(Kamlesh C. Varshney)
Under Secretary (ITA-II)

Notification No. 11026

(F.No. 204/22/98-ITA-II)

To,

The Manager
Government of India Press,
Mayapuri,
New Delhi.

Copy to:

1. M/s. Residency Housing Finance Limited, Bangalore.
2. All CCsIT and DsCIT
3. C&AG of India (40 copies)
4. Joint Secy. & Legal Advisor, Ministry of Law, New Delhi.
5. Addl. Secy. (Admn.) Department of Revenue, New Delhi.
6. Bulletin Section, DIT (RSP&PR), New Delhi.



भारत के राजपत्र के भाग ११ खण्ड ३१११ में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक १२ अगस्त, १९९९

अधिसूचना

क्रम सं० फा०सं० २०४/२२/९८-आयकर नि०-११ आम सूचना के लिए यह अधिसूचित किया जाता है कि केन्द्र सरकार मैसर्स रजिडेन्सी हाऊसिंग फाइनेंस लि०, को आयकर अधिनियम, १९६१ की धारा ३६११११/११११ के प्रयोजनार्थ कर निर्धारण वर्ष १९९९-२००० तक के लिए अनुमोदित करती है।

२. यह अनुमोदन निम्न शर्तों के अधीन है :-

११११ कम्पनी का मुख्य उद्देश्य आवासीय उद्देश्यों के लिए मकानों के निर्माण अथवा खरीद के लिए दीर्घकालीन वित्त प्रदान करने के कारोबार को करने का रहा हो ;

११११ कम्पनी, आयकर अधिनियम, १९६१ की धारा १३९१११ के अन्तर्गत आय विवरणी दायर करने के लिए निर्धारित तारीख से पहले इस धारा के अन्तर्गत कटौती दावों के विवरण के साथ साथ अपने लेखापरीक्षित लाभ और हानि लेखा और तुलनपत्र की प्रति प्रतिवर्ष प्रस्तुत करती हो ;

११११ अधिनियम के अनुसार अपेक्षानुसार विशेष रिजर्व सृजित और रखा जाता हो ;

११११ आयकर अधिनियम, १९६१ की धारा ३६११११/११११ में उल्लिखित अन्य सभी शर्तें पूरी की जाती हो ।